

ACT No. XXXVI OF 1925.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 23rd
September, 1925.)

An Act further to amend the Indian Ports Act, 1908.

XV of 1908.

WHEREAS it is expedient further to amend the Indian Ports Act, 1908, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Ports (Amendment) Act, 1925. Short title.

XV of 1908.

2. (1) To sub-section (1) of section 31 of the Indian Ports Act, 1908, the following proviso shall be added, namely:— Amendment of section 31, Act XV of 1908.

“ Provided that the Governor General in Council may, by notification in the Gazette of India, direct that in any port specified in such notification the provisions of this sub-section shall not apply to sailing vessels of any measurement not exceeding a measurement so specified.”

(2) Sub-sections (4) and (5) of the said section are hereby repealed.

Price 1 anna or 1½ d.]